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## Gujarat Homoeopathic (Amendment) Act, 1967 6 of 1967

[11 August 1967]

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# Gujarat Homoeopathic (Amendment) Act, 1967 6 of 1967

[11 August 1967]

An Act further to amend the Gujarat Homoeopathic Act, 1963. It is hereby enacted in the Eighteenth Year of the Republic of India as follows:-

### 1. Short Title :-

This Act may be called the Gujarat Homoeopathic (Amendment) Act, 1967.

## 2. Amendment Of Section 31 Of Guj. Xxxvi Of 1963 :-

In section 31 of the Gujarat Homoeopathic Act, 1963 (Guj. XXXVI of 1963.) (hereinafter referred to as "the principal Act"), for subsection (2), the following shall be substituted, namely:-

"(2) No person shall be entitled to establish or maintain a teaching institution for imparting training or knowledge in the Homoeopathic system of medicine, other than an institution for imparting training or knowledge in a course of study leading to an examination prescribed under sub-section (1) of section 27 and held by the Council."

## 3. Amendment Of First Schedule To Guj. Xxxvi Of 1963 :-

In the First Schedule to the principal Act, for the words "FIRST SCHEDULE" the following shall be Substituted, namely:-

"FIRST SCHEDULE Recognised qualifications."